

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 23.09.2015**OA No. 291/00565/2015**

Mr. S.K. Bhargava, counsel for applicant.

The O.A. is filed seeking a direction directing the respondents to grant the Senior Time Scale to the applicant from due date and for other ancillary reliefs.

Applicant submits that he is entitled for the Senior Time Scale consequent upon the resolution adopted by the Central Board of Trustees in its 206th Meeting to give the benefits to Assistant Provident Fund Commissioners on completion of 5 years regular service. It is also pointed out that the other officers of the same cadre have been given the benefit of Senior Time Scale consequent upon the implementation of the decision of the CBT.

The applicant retired as Assistant Provident Fund Commissioner on 31.03.2008. It is submitted that the respondents issued Office Order dated 08.04.2015 (Annexure A/1) to implement the order of the Item No. 14 of the CBT in its 206th Meeting to give benefit of Senior Time Scale on completion of 5 years regular service in the cadre of APFC and granted benefit to 135 officers. It is submitted that the name of the applicant is missing from that list.

The applicant represented vide representation dated 05.05.2015 (Annexure A/3) and also vide legal notice dated 01.07.2015 (Annexure A/4) before respondent nos. 1 & 2, which are pending consideration. In the said circumstances, this Tribunal is not inclined to examine the merits of the contentions raised in the O.A. It is for the respondents to examine the grievances of the applicant and pass appropriate orders.

In the facts and circumstances noticed above, the Original Application is disposed of directing the respondents to consider and pass a reasoned and speaking order on representation dated 05.05.2015 (Annexure A/3) within a period of three months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondents within a period of fifteen days from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.



(JUSTICE HARUNUL-RASHID)
JUDICIAL MEMBER

Kumawat